



**THE TAMIL NADU LEGISLATIVE ASSEMBLY**

**SEVENTH LEGISLATIVE ASSEMBLY**

**THIRD SESSION**

**(From 21<sup>st</sup> August 1981 to 1<sup>st</sup> September 1981)**

**RESUME OF BUSINESS**

**Legislative Assembly Department  
Fort St. George, Madras – 600 009**



## **PREFACE**

This publication contains a brief resume of the Business transacted by the Tamil Nadu Legislative Assembly during its First Meeting in the Third Session of the Seventh Legislative Assembly held from 21<sup>st</sup> August 1981 to 1<sup>st</sup> September, 1981.

MADRAS – 600 009  
Dated 16<sup>th</sup> October, 1981

G. M. ALAGARSWAMY,  
Secretary.



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**THE TAMIL NADU LEGISLATIVE ASSEMBLY  
SEVENTH ASSEMBLY – THIRD SESSION**

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**RESUME OF WORK TRANSACTED BY  
THE TAMIL NADU LEGISLATIVE ASSEMBLY  
FROM 21<sup>ST</sup> August, 1981 to SEPTEMBER, 1981**

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**I. SUMMONS.**

Summons for the meetings of the Third Session of the Seventh Legislative Assembly were issued to the Members on the 4<sup>th</sup> July, 1981 in G.O. Ms. No. 128, Legislative Assembly Department, dated 4<sup>th</sup> July 1981.

**II. DURATION OF THE SESSION AND PROROGATION**

The Third Session of the Seventh Legislative Assembly commenced on the 21<sup>st</sup> August, 1981 was adjourned sine die on the 1<sup>st</sup> September, 1981. The Third Session of the Seventh Assembly was prorogued with effect from 10<sup>th</sup> September, 1981.

**III. SITTINGS OF THE ASSEMBLY**

The Legislative Assembly met for 10 days during the period from 21<sup>st</sup> August, 1981 to 1<sup>st</sup> September, 1981 on the following dated:-

21<sup>st</sup>, 22<sup>nd</sup>, 24<sup>th</sup>, 25<sup>th</sup>, 26<sup>th</sup>, 27<sup>th</sup>, 28<sup>th</sup>, 29<sup>th</sup> and 31<sup>st</sup> August, 1981 and 1<sup>st</sup> September, 1981.

It also met in the evening on 28<sup>th</sup> August, 1981.

In terms of hours, it sat for 45 hours and 40 minutes.

**IV. OBITUARY REFERENCE**

The Chair made obituary reference to the demise of Thiru T. Anantha Pai, former member in the Composite State of Madras on the 21<sup>st</sup> August, 1981.

**V. CONDOLENCE RESOLUTION**

On the 21<sup>st</sup> August, 1981 the Honourable Leader of the House (Ministers for Finance) moved the following condolence resolution, namely:-

“This House expresses its deep sense of Sorrow at the demise of Thiru Si Pa. Aditanar. He was a Member of the Legislative Council from 1947 to 1952 as nominated, from 1952-53 elected from the Legislative Assembly and from 1964 to 1967 elected from the Tirunelveli

Local Authorities constituency. He was also a Member of the Legislative Assembly from 1957 to 1962 elected from Sattankulam Constituency, Tirunelveli District, from 1967 to 1971 and from 1971 -1976 elected from Srivaikuntam Constituency Tirunelveli District. He was Speaker, Tamil Nadu Legislative Assembly from 1967 to 1969 and also Minister from 1971 to 1976. He introduced a unique style in journalism with a view to inculcate among the common masses the habit of reading newspapers and thus served in Journalistic professionally. This House conveys its deep sympathy and condolence to the Members of the bereaved family.”

The above Resolution was passed nem con and thereafter the House adjourned for 15 minutes on that as a mark of respect to the deceased.

## **VI. PANEL OF CHAIRMEN**

On the 21<sup>st</sup> August, 1981 Hon. Speaker announced the Panel of Chairmen for the Third Session of the Tamil Nadu Legislative Assembly.

1. Thiru N. Kulasekarapandian
2. Thiru S. Semmalai
3. Thiru R. Rajamanickam
4. Thiru L. Elayaperumal
5. Tmt. A.S. Ponnammal.
- 6.

## **VII. QUESTIONS**

One hundred and sixty Starred Questions and six Short Notice Questions were answered on the floor of the House. Answers to four hundred and forty Unstarred Questions were placed on the Table of the House.

## **VIII. STATEMENT MADE BY MINISTER UNDER RULE 106 (1) OF THE TAMIL NADU LEGISLATIVE ASSEMBLY RULES**

Hon. Minister for Electricity made a statement under Rule 106(1) of the Tamil Nadu Legislative Assembly Rules in regard to the removal of the restrictions of the supply of Electricity with effect from 1<sup>st</sup> September 1981.

## **IX. ADJOURNMENT MOTIONS**

The following notices of motions for adjournment of the business of the House. Under Rule 55 of the Tamil Nadu Legislative Assembly Rules' were brought before the House and the Hon. Speaker withheld his consent to raise the same after hearing both Members and Hon. Ministers concerned.

Serial number.	Date.	Name of the Member.	Subject.
(1)	(2)	(3)	(4)
1.	22 <sup>nd</sup> August 1981	Thiruvallargal P. Ponnurangam, Babu Janardhanam M. Appadurai, M. Arumugam P. Eswaramoorthy alias Soranam K.R. Sundaram and N.S.V. Chitthan.	Closure of Government Homeopathy College and the arrest of some student of the College by the police.
2.	24 <sup>th</sup> August 1981	Thiruvallargal Dr. M. Karunanidhi, Leader of Opposition, K. Anbhazhagan, Deputy Leader of Opposition, S. Alagarsami, P. Uthirapathy, R. Karuppiyah, N. sankariah, P. Eswaramoorthy alias Soranam, R. Umanath, N.S.V. Chithan, S.N. Ramasamy, P. Theertharaman A. Rahman Khan, A. Shahul Hameed, M. Appadurai, M. Arumugam, P. Mohamed Ismail, P. Vijayaraghavan S. Andi Thevar and G. Moorthy	Conversion of Harijans in Tamil Nadu.
3.	25 <sup>th</sup> August 1981.	Thiruvallargal S. Alagarsamy, M. Ambikapathy R. Karuppiyah, M. Arumugam N.S.V. Chitthan, N. Sundaram P. Eswaramoorthy alias Soranam. M. Sellamuthu, N. Palanivel P. Nedumaran, S. Andi Thevar N. Palanivel, P. Nedumaran S. Andi Thevar, N. Varadarajan and N. Sankariah.	Prevalence of Jaundice in Madurai City due to the mixing of the drinking water with drainage water.
4.	26 <sup>th</sup> August 1981.	Thiruvallargal S. Alagarwamy, R. Karuppiyah P. Uthirapathy, M. Ambikapathy M. Arumugam, P. Eswaramoorthy alias Soranam, D. Mony, K.R. Sundaram and L. Elayaperumal.	Fire accident in the Harijans Colony in Tholar Village, South Arcot District.
5.	27 <sup>th</sup> August 1981.	Thiruvallargal M. Ambikapathy, R. Karuppiyah P. Eswaramoorthy alias Soranam, D. Mony, K.R. Sundaram, N.S.V. Chithan, P. Nedumaran	Naval Practice conducted by Sri Lanka along Tamil Nadu coast causing hardship to fishermen.

Serial number.	Date.	Name of the Member.	Subject.
(1)	(2)	(3)	(4)
6.	28 <sup>th</sup> August 1981.	Thiruvallargal N. Sankariah, R. Umanath P. Eswaramoorthy alias Soranam. N. Palanivel, D. Mony K.R. Sundaram, P. Nedumaran R. Navaneetha Krishna Pandian. Kumari Anandhan, P. Theertharaman S.N. Ramasamy, S. Algarsamy P. Uthirapathy, M. Arumugam S. Sivasamy, S. Andi Thevar K. Dhanukkodi Thevar A. Rahman Khan	Eviction of Tamilian Pavement dwellers from Bombay and compulsory work permit system.
7.	29 <sup>th</sup> August 1981.	Thiruvallargal N.A. Poongavanam, M. Appadurai T.K. Nallappan, M. Ambikapathy K.R. Sundaram, P. Eswaramoorthy alias Soranam, M. Sellamuthu D. Mony, A. Rahman Khan S. Sivasamy, Babu Janardhanam P.S. Thiruvengadam, L. Balaraman B. Sundaram and N.S. V. Chitthan	Shooting of Naxalites near Ambur.
8.	31 <sup>st</sup> August 1981.	Thiruvallargal N. Palanivel K.R. Sundaram and P. Eswaramoorthy alias Soranam, M. Sellamuthu D. Mony and K.R. Sundaram	Postponement of Law Students Examinations indefinitely.
9.	1st Septemebr 1981	Thiruvallargal P. Eswaramoorthy alias Soranam. M. Sellamuthu, D. Mony and K.R. Sundaram	The unrest prevailing in the industrial area of Hosur in Dharmapuri District.

**X. CALL ATTENTION NOTICES UNDER RULE 54 OF THE TAMIL NADU  
LEGISLATIVE ASSEMBLY RULES.**

Statements were made on the floor of the House by the Ministers under Rule 54 of the Tamil Nadu legislative Assembly Rules on the following matters of urgent public importance matters.

Serial number	Date on which the Statement was made.	Name of the Member who called the attention of the Minister.	Minister who made the statement.	Subject.
(1)	(2)	(3)	(4)	(5)
1.	24 <sup>th</sup> August 1981.	Thiru J.S. Raju	Hon. Minister for Education.	Non-implementation of General Transfers among Panchayat Union School Teachers who are now declared as Government Employees.
2.	24 <sup>th</sup> August 1981.	Thiru M. Ambikapathy.	Hon. Minister for Irrigation.	Hardship caused to the Agriculturing in Mannargudi and Puthukottai Taluk, Irrigation areas of C.M.P and Grand Anaicut due to inadequate supply of water.
3.	25 <sup>th</sup> August 1981.	Thiruvallargal M. Ambikapathy R. Rajamanickam P. Eswaramoorthy Alias Soranam. K.R. Sundaram N. Varadarajan and P. Uthirapathy.	Hon. Minister for Revenue	Refusal of payment of fair wages to the Agricultural Labourers by the Landlords in Thanjavur District.
4.	25 <sup>th</sup> August 1981.	Thiruvallargal P.S. Thiruvengadam and R. Thamaraiyani.	Hon. Minister for Agriculture.	Hardship experienced by the agriculturists due to recent steep rise in prices of urea and chemical fertilizers.
5.	26 <sup>th</sup> August 1981.	Thiru M.S. Manickam.	Hon. Minister for Education.	Lack of accommodation and furniture facilities for the class room in Government Arts College Tiruvarur.

Serial number	Date on which the Statement was made.	Name of the Member who called the attention of the Minister.	Minister who made the statement.	Subject.
(1)	(2)	(3)	(4)	(5)
6.	26 <sup>th</sup> August 1981.	Thiru V.P. Balasubramaniam.	Hon. Minister for Industries.	Purchase of lands by Private Cement Factory in Vedachandurpalayam area where the Government have proposed to set up Cement Factory.
7.	27 <sup>th</sup> August 1981.	Thiruvallargal S. Balan and L. Elayaperumal	Hon. Minister for Labour.	Provision of drinking water tank in slum areas in Madras by the Water and Drainage Board.
8.	27 <sup>th</sup> August 1981.	Thiruvallargal N. Palanivel And M. Sellamuthu	Hon. Minister for Labour.	Non-implementation of Ayakudi Water Supply Scheme in Madurai District.
9.	29 <sup>th</sup> August 1981.	Thiruvallargal- K. Hutchi. N. Sankariah. A. T. Karuppiyah M. Arumugam. P. Eswaramoorthy alias Soranam. K.R. Sundaram. N. Palanivel. M. Sellamuthu. D. Mony. K. Kallan. M. Ranganathan. N.S.V. Chitthan.	Hon. Minister for Information and Religious Endowments.	Eviction of Agriculturing from the lands in Gudalur Taluk, Nilgiris district.
10.	29 <sup>th</sup> August 1981.	Thiru M. Chinnasamy.	Hon. Minister for Labour.	Hunger strike by the weavers at Karur on wage dispute.
11.	31 <sup>st</sup> August 1981.	Thiru S. Semmalai.	Hon. Minister for Revenue.	Death of three persons on 15 <sup>th</sup> August 1981 when the coracle in which they travelled capsized in Thoppaiyam near Mettur.

Serial number	Date on which the Statement was made.	Name of the Member who called the attention of the Minister.	Minister who made the statement.	Subject.
(1)	(2)	(3)	(4)	(5)
12.	31 <sup>st</sup> August 1981	Thiruvallargal M. Ambikapathi R. Karuppiah K.R. Sundarm P. Eswaramoorthy alias Soranam. N.KulasekaraPpandian.	Hon. Minister for Rural Industries.	Closure of Tansi Leather Tanning Factory of Vinnamangalam in Vaniambadi Taluk.
13.	1 <sup>st</sup> September 1981	Thiruvallargal P. Venkatasubramanian. P. Ponnurangam K.P. Palaniappan T. Arumugam. S.N. Ramasamy. E. Muthuramalingam.	Hon. Minister for Education.	Closure of Hindu Higher Secondary School, Triplicane, Madras City.
14.	1 <sup>st</sup> September 1981	Thiru K. Paramalai and Thirumathi A.S. Ponnammal	Hon. Minister for Education.	Admission of students belonging to forward Communities in Engineering Colleges after registering themselves as Scheduled Tribe candidates.

## XI. FINANCIAL BUSINESS.

The First Supplementary Statement of Expenditure for the year 1981-82 was presented by Hon. Thiru V.R. Nedunchezian, Minister for Finance on 26<sup>th</sup> August, 1981. On the 28<sup>th</sup> August, 1981 discussion took place thereon and the House voted the demands in full and the grants were made.

The Appropriation Bill relating to the First Supplementary Statement of Expenditure for the year 1981-82 was introduced on the 28<sup>th</sup> August 1981 itself and it was considered and passed on the 31<sup>st</sup> August 1981.

## XII. LEGISLATIVE BUSINESS

(1) During the period 26 Bills were introduced of which 18 Bills were considered and passed. One Bill was referred to Select Committee and another one was referred to Joint Select Committee and another one was referred to Joint Select Committee. The remaining six Bills are yet to be considered and passed. The details of Bills introduced during the Committee and session, considered and passed referred to select committee and Joint Select Committee, pending consideration are as follows:-

Serial No.	Name of the Bills	Date of Induction	Date of consideration and passing.
(1)	(2)	(3)	(4)
1.	The Tamil Nadu Land Reforms (Fixation of Ceiling on land) Amendment Bill, 1981 (L.A. Bill No.56 of 1981).	21 <sup>st</sup> August 1981.	24 <sup>th</sup> August 1981.
2.	The Tamil Nadu Urban Land (Ceiling and Regulation) Amendment Bill, 1981 (L.A. Bill No.57 of 1981).	21 <sup>st</sup> August 1981.	25 <sup>th</sup> August 1981.
3.	The Tamil Nadu Urban Land (Ceiling and Regulation) Amendment Amendment Bill, 1981 (L.A. Bill No.58 of 1981).	21 <sup>st</sup> August 1981.	25 <sup>th</sup> August 1981.
4.	The Tamil Nadu Co-operative Societies (Appointment of Special Officers), Second Amendment Bill, 1981 (L.A. Bill No.59 of 1981).	21 <sup>st</sup> August 1981.	25 <sup>th</sup> August 1981.
5.	The Tamil Nadu Agricultural Labourers Fair Wages (Amendment) Bill, 1981 (L.A. Bill No.60 of 1981).	22 <sup>nd</sup> August 1981.	28 <sup>th</sup> August 1981.
6.	The Tamil Nadu agricultural Income-Tax (Amendment) Bill, 1981 (L.A. Bill No.61 of 1981).	22 <sup>nd</sup> August 1981.	@Referred to Select Committee on 25 <sup>th</sup> August 1981.
7.	The Tamil Nadu General Sales Tax (Second Amendment) Bill, 1981 (L.A. Bill No.62 of 1981).	22 <sup>nd</sup> August 1981.	Pending consideration.
8.	The Tamil Nadu General Sales Tax (Third Amendment) Bill 1981 (L.A. Bill No.63 of 1981).	22 <sup>nd</sup> August 1981.	Pending consideration.
9.	The Tamil Nadu Hindu Religious and Charitable Endowments Bill 1981 (L.A. Bill No.64 of 1981).	22 <sup>nd</sup> August 1981.	29 <sup>th</sup> August 1981.
10.	The Tamil Nadu Agricultural Pests and Diseases (Amendment) Bill, 1981 (L.A. Bill No.65 of 1981).	22 <sup>nd</sup> August 1981.	Pending consideration.
11.	The Tamil Nadu Urban Land (Ceiling and Regulations) Third Amendment, Bill 1981 (L.A. Bill No.66 of 1981).	24 <sup>th</sup> August 1981.	Pending consideration.
12.	The Tamil Nadu Kudiyiruppu Laws (Amendment) Bill, 1981 (L.A. Bill No. 67 of 1981)	24 <sup>th</sup> August 1981.	Pending consideration.
13.	The Madurai Kamaraj University (Amendment ) Bill, 1981 (L.A. Bill No.68 of 1981).	25 <sup>th</sup> August 1981.	31 <sup>st</sup> August 1981.

Serial No.	Name of the Bills	Date of Induction	Date of consideration and passing.
(1)	(2)	(3)	(4)
14.	The Pachaippa's Trust (Taking over of Management) Amendment Bill, 1981 (L.A. Bill No.69 of 1981).	25 <sup>th</sup> August 1981.	31 <sup>st</sup> August 1981.
15.	The wakf (Tamil Nadu Amendment) Bill, 1981 (L.A. Bill No.70 of 1981).	25 <sup>th</sup> August 1981.	Pending consideration.
16.	The Tamil Nadu Prohibition (Second Amendment) Bill, 1981 (L.A.Bill No.71 of 1981).	26 <sup>th</sup> August 1981.	28 <sup>th</sup> August 1981.
17.	The Tamil Nadu Agricultural Labourer Fair Wages (Second Amendment) Bill, 1981 (L.A. Bill No.72 of 1981).	26 <sup>th</sup> August 1981.	28 <sup>th</sup> August 1981.
18.	The Tirunelveli Neerpachidars and Pethuvaramdars Bill, 1981 (L.A.Bill No.73 of 1981).	26 <sup>th</sup> August 1981.	@ Referred to Joint Select Committee on 1st September 1981.
19.	The Tamil Nadu Panchayats (Second Amendment) Bill, 1981 (L.A. Bill No.74 of 1981).	26 <sup>th</sup> August 1981.	28 <sup>th</sup> August 1981.
20.	The Tamil Nadu Panchayats (Appointment of Special Officers) Second Amendment Bill, 1981 (L.A. Bill No. 75 of 1981).	26 <sup>th</sup> August 1981.	28 <sup>th</sup> August 1981.
21.	The Tamil Nadu Panchayat Union councils (Appointment of Special Officers) Second Amendment Bill, 1981 (L.A. Bill No.76 of 1981).	26 <sup>th</sup> August 1981.	28 <sup>th</sup> August 1981.
22.	The Tamil Nadu Panchayats (Third Amendment) Bill, 1981 (L.A. Bill No.77 of 1981).	28 <sup>th</sup> August 1981.	1 <sup>st</sup> September 1981.
23.	The Tamil Nadu Appropriations (No.4) Bill, 1981 (L.A. Bill No.78 of 1981).	28 <sup>th</sup> August 1981.	31 <sup>st</sup> August 1981.
24.	The Bharathiar University Bill, 1981 (L.A. Bill No.79 of 1981).	29 <sup>th</sup> August 1981.	1 <sup>st</sup> September 1981.
25.	The Bharathidasan University Bill, 1981 (L.A. Bill No.80 of 1981).	29 <sup>th</sup> August 1981.	1 <sup>st</sup> September 1981.
26.	The Tamil Nadu Payment of Salaries (Third Amendment) Bill, 1981 (L.A. Bill No.81 of 1981).	31 <sup>st</sup> August 1981.	1 <sup>st</sup> September 1981.

@ The names of members of the Select / Joint Select Committee are given in Appendix-I.

(2) The following Pending Bills introduced during the previous session, were considered and passed in the present session, on the dates noted against each:

1. The Tamil Nadu Places of Public Resort  
Amendment Bill, 1981 (LA Bill No. 52 of 1981) - 22nd August 1981
2. The Tamil Nadu Agricultural Produce Markets  
(Amendment) Bill 1981 (L.A. Bill No. 54 of 1981. - 22nd August 1981

### **XIII. GOVERNMENT RESOLUTIONS**

#### **THE PLIGHT OF TAMILIANS IN SRI LANKA**

On the 21<sup>st</sup> August, 1981 the following resolutions moved by Hon. Dr. V.R. Nedunchezian, Leader of the House (Minister for Finance) was carried nem con.

“இலங்கையில் வாழும் நிலையான தமிழர், இந்தியர் வழி வந்த தமிழர் மலைத் தோட்டத் தமிழ் தொழிலாளர்கள் ஆகியோரின் உயிர்க்கும் உடைமைக்கும், உரிமைக்கும் ஆபத்து ஏற்பட்டிருப்பதையும், இன வெறியர்களால் கொலை - கொள்ளை - கற்பழிப்பு - துன்புறுத்தல் போன்ற வன்முறைச் செயல்கள் நிகழ்வதையும், தக்க பாதுகாப்பு அளிக்காத நிலை நிலவுவதையும் அறிந்து மனிதாபிமான அடிப்படையில் இப்பேரவை மிக்க அதிர்ச்சியும், கவலையும் கொள்கிறது.

தமிழக மக்களின் சார்பாக மாண்புமிகு முதல் அமைச்சர் அவர்கள் இந்தியப் பிரதமருக்கு தெரிவித்துள்ளதற்கு ஏற்ப, இந்திய அரசு தமது தூதுவரகத்தின் மூலம், ஐ.நா. அவையின் மூலமும் மற்ற முறைகளின் மூலமும் இலங்கை வாழ் தமிழர்க்கு நியாயம் வழங்க முற்படுவதோடு, அவர்களுக்கு எல்லாவிதமான பாதுகாப்புகளையும் அளிக்க, தக்க நடவடிக்கைகளை எடுக்குமாறு இந்தப் பேரவை மாண்புமிகு இந்தியப் பிரதமரைக் கேட்டுக் கொள்கிறது.

இலங்கையில் ஏற்பட்டுள்ள இனக் கலவரத்தில் படுகொலைக்கு ஆளானவர்களின் குடும்பங்களுக்கும், காயமுற்றும், பல தொல்லைகளுக்கும் ஆளாகியும் அவதியுறும் மக்களுக்கும் இப்பேரவை தன் இரங்கலையும், ஆறுதலையும் தெரிவித்துக் கொள்கிறது”.

(2) On the 22nd August 1981, Hon. Thiru P. Kolandaivelu, Minister for Local Administration moved the following resolution:-

"that the following draft of an amendment proposed to be made by the Governor of Tamil Nadu under sub-section (i) of section 305 of the Tamil Nadu District Municipalities Act, 1920 (Tamil Nadu Act V of 1920) adding to the Schedule IV to the said Act, be approved:

#### **DRAFT AMENDMENT**

The Schedule IV to the Tamil Nadu District Municipalities Act, 1920 (Tamil Nadu Act V of 1920), after item (P) in sub-rule (i) of rule 43, the following item shall be inserted, namely:

"(pp) Payment of traveling allowance, for the staff connected with Family Planning Operations”.

The Resolution was put and carried.

(3) On the 31st August, 1981, Hon. Dr.H.V. Hande, Minister for Public Health moved the following resolution:-

"WHEREAS this Assembly considers that it is desirable to have uniform law through out India for the prevention and control of water pollution and the maintaining or restoring of wholesomeness of water; and for all matters connected herewith or ancillary and incidental thereto;

AND WHEREAS the subject matter of such a law is relatable to entry 17 (water, that is to say, water supplies, irrigation and canals, drainage and embankments, water storage and water power subject to the provisions of Entry 56 of List-I) read with entry 6 (Public Health and Sanitation....) of list II in the Seventh Schedule to the constitution of India;

AND WHEREAS in pursuance of resolutions passed under clause (i) of Article 252 of the Constitution of India, by all the Houses of the Legislatures of States of Assam, Bihar, Gujarat, Haryana, Himachal Pradesh, Jammu and Kashmir, Karnataka, Kerala, Madhya Pradesh, Rajasthan, Tripura and West Bengal to the effect that the matters aforesaid should be regulated in those States by Parliament by Law, Parliament has enacted the Water (Prevention and Control of Pollution) Act, 1974 (Central Act 6 of 1974);

AND WHEREAS it appears to this Assembly to be desirable that the aforesaid Water (Prevention and Control of Pollution) Act, 1974 (Central Act 6 of 1974) should be adopted in the State of Tamil Nadu;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 252 of the Constitution of India, this Assembly hereby resolves that the water (Prevention and Control of Pollution) Act, 1974 Central Act 6 of 1974), should be adopted in the State of Tamil Nadu".

#### **XIV. GOVERNMENT MOTIONS**

(1) On the 25th August 1981, Hon. Minister for Finance moved the following motion:-

"that the White Paper on food situation and price trend of essential commodities which was placed on the table of the House on 24th August 1981 be taken up for discussion".

The above motion was discussed in the House on 25th, 26th, 27th, and 28th August 1981 and the motion was talked out.

(2) On the 27th August 1981, Hon. Leader of the House (Minister for Finance) moved that the Rule 32 of the Tamil Nadu Legislative Assembly Rules be suspended and the House do resolve to transact Government Business.

The motion was put and carried.

(3) On the 29th August 1981, Hon. Minister for Education moved the following motion under Rule 30 (3) of the Tamil Nadu Assembly Rules:-

"That the Government Bills under "4 Government Bills - Consideration" in to-day's Agenda be taken up in the following order:-

(i) The Tamil Nadu Hindu Religious and Charitable Endowments (Amendment) Bill, 1981 (L.A. Bill No.64 of 1981).

(ii) The Tamil Nadu General Sales Tax (Third Amendment) Bill 1981 (L.A. Bill No.63 of 1981).

(iii) The Tirunelveli Neerpachidars and Pethuvaramdars Bill, 1981 (L.A. Bill No.73 of 1981).

(iv) The Tamil Nadu Kudiyiruppu Laws (Amendment) Bill, 1981 (L.A. Bill No.67 of 1981).

(v) The Pachiyappa's Trust (Taking over of Management) Amendment Bill, 1981 (L.A. Bill No. 69 of 1981).

(vi) The Madurai-Kamaraj University (Amendment) Bill, 1981 (L.A. Bill No.68 of 1981).

(vii) The Tamil Nadu General Sales Tax (Second Amendment) Bill, 1981 (L.A. Bill No. 62 of 1981).

The motion was put and carried.

(4) On the 31st August 1981, Hon. Minister for Health moved the following motion under Rule 30 (3) of the Tamil Nadu Assembly Rules:-

"That item No.6 - Government resolution in to-day's Agenda be taken up after

"The Tamil Nadu Appropriation (No.4) Bill, 1981 (L.A. Bill No.78 of 1981)

Under item No.5 Government Bills - Consideration.

The motion was put and carried.

(5) On the 31st August 1981, Hon. Leader of the House (Minister for Finance) moved the following motion under Rule 30 (3) of the Tamil Nadu Assembly Rules:-

"That the Bharathiar University Bill, 1981 (L.A. Bill No.79 of 1981) and the Bharathidasan University Bill, 1981 (L.A. Bill No.80 of 1981) in to-day's Agenda be taken up for consideration before the remaining Bills.

The motion was put and carried.

(6) On the 1st September 1981, Hon. Minister of Local Administration moved the following motion under Rule 30 (3) of the Tamil Nadu Assembly Rules:-

That the sub-item (viii) under item 4 Government Bills - Consideration in to-day's Agenda be taken up before the sub-item (iv).

The motion was put and carried.

(7) On the 1st September 1981, Hon. Minister for Rural Industries moved that the House be adjourned sine die.

The motion was put and carried.

### **XV. PRIVILEGE MATTERS**

(1) On the 25th August 1981 Hon. Speaker referred to the publication in "Murasoli" and "Dinakaran" in their issues, dated 23-8-1981, of the expunged portions of the proceedings of the House on 22-8-1981 relating to the discussions on the adjournment motion raised by Thiru Anbil P. Dharmalingam and ruled that as it was a matter of breach of privilege of the House, those Dailies were let off with a final warning that appropriate action would be taken against them if any such publications is made in future.

(2) On the 27th August 1981 Hon. Speaker referred to a matter of privilege raised by Thiru A. Rahman Khan against the Hon. Minister for Local Administration in regard to his remarks referring to "Masala Manthiravathigal" and after the clarification of the Hon. Minister for Local Administration the matter was not pressed.

(3) On 29th August 1981, Thiru R. Umanath on a point of order referred to the notices given by him with regard to particular term of reference to the Ray Commission appointed by the Government of India.

Hon. Speaker ruled that in view of the stay by the Madras High Court on the petition filled by Thiru Sattanatha Karayalar against the appointment of Ray Commission, the notices given by Thiruvalargal K. Sattanatha Karayalar and R. Umanath might be kept pending till a decision has been taken by the Court.

(4) On the 1st September 1981 Hon. Speaker referred to a matter of privilege raised by Thiru R. Umanath against the Director of All India Radio for not having broadcast in its feature "To-day in Legislature" the rulings and assurance given by Hon. Speaker on a matter of privilege raised by him about the 'Ray Commission' on 29-8-1981 and held that there was no breach of privilege in the matter.

## **XVI. PRESENTATION OF COMMITTEE REPORTS.**

Name of the Report. (1)	Date of presentation. (2)
1. Ninth Report of the Committee on Public Undertakings.	On 22nd August 1981.
2. Ninth Report of the Committee on Public Accounts.	On 24th August 1981.
3. Tenth Report of the Committee on Public Accounts.	On 24th August 1981.
4. Sixth Report of the Committee on Estimates.	On 29th August 1981.
5. Seventh Report of the Committee on Estimates.	On 31st August 1981.
6. Report of the Committee of Privileges	On 1st September 1981.
7. Eighth Report of the Committee on Estimates.	On 1st September 1981.
8. Tenth Report of the Committee on Public Undertakings.	On 1st September 1981.
9. Eleventh Report of the Committee on Public Undertakings.	On 1st September 1981.

## **XVII. CONSTITUTION OF COMMITTEE**

The Business Advisory Committee was constituted for the year 1981-82 and the names of Members of the Committee are given in the Appendix-II.

## **XVIII. COMMITMENT TO JAIL FOR CONTEMPT OF THE HOUSE**

On the 31st August 1981 the Hon. Minister for Electricity moved that Paraman, Son of Thiru P.T. Ramu and C. Ramakrishnan, Son of Thiru Chidambaram Pillai of Madurai who raised slogans from the visitor's Gallery be committed to simple imprisonment for three days as they committed grave offence and were guilty of gross contempt of the House.

The motion was put and carried and the offenders were sent to the Central Jail, Madras.

### **XIX. FELICITATION**

On the 26th August 1981, Hon. Speaker was felicitated on his 56th Birthday by the members of various parties on behalf of their parties, the Hon. Leader of the House and the Hon. Chief Minister.

### **XX. ANNOUNCEMENT**

On the 31st August 1981 Hon. Leader of the House made an announcement in the House that it has been decided at the meeting of the Leaders of all the Parties chaired by Hon. Chief Minister at 12-30 p.m. on that day, to observe total hartal on 8-9-1981.

### **XXI. RETURN OF ASSETS**

Return of Assets of the Members of the Tamil Nadu Legislative Assembly including the Hon. Minister for Transport as on 31st March 1981, 2 Members of the Tamil Nadu Legislative Assembly as on 31st March 1981 one Member of the Tamil Nadu Legislative Council as on 31st March 1981 and 8 Members of the Tamil Nadu Legislative Council as on 31st March 1981 were placed on the Table of the House on the 1st September 1981.

### **XXII. PAPERS PLACED ON THE TABLE OF THE HOUSE**

During the period, 162 papers were placed on the Table of the House, details of which are given below:

A. Statutory Rules and Orders	112
B. Reports, Notifications and other papers	50
Total	162

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**APPENDIX I**

**TAMIL NADU LEGISLATIVE ASSEMBLY**

**SELECT COMMITTEE ON THE TAMIL NADU AGRICULTURAL INCOME TAX  
(AMENDMENT) BILL, 1981 (L.A.BILL No. 61 OF 1981)**

**CHAIRMAN**

1. Hon. Thiru S.D. Somasundaram, Minister for Revenue

**MEMBERS**

2. Thiru S. Andi Thevar
3. Thiru V. Arengarajan
4. Thiru A. Chinnadurai
5. Thiru I. Ganesan
6. Thiru S. Kalitheerthan
7. Thiru P. Kandasamy
8. Thiru V. Krishnamoorthi
9. Thiru K. Paramalai
10. Thiru R.K. Perumal
11. Thiru M.K. Rajamanickam
12. Thiru R. Rajamanickam
13. Thiru C. Sabapathy
14. Thiru N. Sankariah
15. Thiru S. Sivasamy
16. Thiru M. Subramanian
17. Thiru O. Subramanian
18. Thiru N. Sundararaj
19. Thiru A. Thangarasu

**TAMIL NADU LEGISLATIVE ASSEMBLY**

**JOINT SELECT COMMITTEE ON THE TIRUNELVELI NEER PACHAIDARS  
AND PETHUVARAMDARS BILL, 1981, (L.A. BILL NO.73 OF 1981)**

**CHAIRMAN**

1. Hon. Thiru S.D. Somasundaram, Minister for Revenue

**MEMBERS FROM THE LEGISLATIVE ASSEMBLY**

2. Thiru M. Appadurai
3. Thiru A. Chandrasekaran
4. Thiru C.T. Chidambaram
5. Thiru P. Eswaramoorthy alias Soranam
6. Thiru P. Gurusamy
7. Thiru M. John Vincent
8. Thiru P. Kaliyamoorthi
9. Thiru V. Karuppasami Pandian
10. Thiru R. Navaneethakrishnapandian
11. Thiru R.K. Perumal
12. Thiru E. Ramalingam
13. Thiru S. Retnaraj
14. Thiru S. Sivaprakasam
15. Thiru K.M.S. Subramanian
16. Thiru P.M. Thangavelraj

**MEMBERS FROM THE LEGISLATIVE COUNCIL**

17. Thiru O.S. Duraisamy
18. Thiru S.R. Eradha
19. Dr. T.R. Janarathanam
20. Thiru P. Munusamy
21. Thiru C. Ramalingam
22. Thiru M. Sankaralingam
23. Thiru D. Santhosam
24. Thiru E.V.A. Vallimuthu

**APPENDIX II**

**TAMIL NADU LEGISLATIVE ASSEMBLY**

**BUSINESS ADVISORY COMMITTEE  
(Constituted on the 24th August 1981)**

**CHAIRMAN**

1. Hon. Thiru K. Rajaram, Speaker.

**MEMBERS**

2. Hon. Thiru M.G. Ramachandran, Chief Minister.
3. Hon. Dr.V.R.Nedunchezian, Leader of the House.
4. Hon. Thiru S. Ramachandran, Minister for Electricity.
5. Hon. Dr. M. Karunanidhi, Leader of Opposition.
6. Hon. Thiru P.H. Pandian, Deputy Speaker
7. Thiru S. Alargarsamy
8. Thiru K. Anbazhagan
9. Thiru S. Andi Thevar
10. Thiru K.S.G. Haja Shareef
11. Thiru Kumari Anandan
12. Thiru R. Manimaran, Government Whip
13. Thiru P. Mohamed Ismail
14. Thiru G. Moorthy
15. Thiru P. Nedumaran
16. Thiru N. Sankaraiah
17. Thiru N. Sundararaj.

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